

ORDER NO. 4, Dated 22.7.98.

Counter not filed. It is submitted by the learned Counsel for the petitioner that in the Original Application, his prayer is only for disposal of his appeal petition and therefore, the O.A. should be disposed of by an appropriate direction to the Respondents without awaiting the counter.

Short facts of this case is that the petitioner is working as a peon in the Office of the Respondent No. 3. In a disciplinary proceeding started against him, he has been imposed with punishment of removal of service in order dated 21.7.1997 at Annexure-1 passed by the Respondent No. 3. At annexure-2, is the appeal petition filed by the applicant on 21.8.97 to the Central Provident Fund Commissioner (Respondent No.1) against the above punishment. It is submitted by the learned counsel for the petitioner that even though, this appeal petition has been filed to the appropriate authority and within the period of limitation, this statutory appeal has not been disposed of even after passage of almost one year. In consideration of the above, submissions, Respondent no.1 is directed to dispose of the appeal petition dated 21.8.97 against the punishment of removal of service imposed on the petitioner in order dated 21.7.97 strictly in accordance with rules if the same is still pending with the Respondent No.1 within a period of 90 (ninety) days from the date of receipt of a copy of this order.

With the above directions, the Original Application is disposed of.

CA 114/98

Order dt 22.7.98

A copy of Order
may be given to
both counsels.

Ac
23.7.98

H. M. J.

23.07.98
S. O. (CJ)

Received Copy of the
Order dt 22.7.98

J. J.

23.7.98

Received a
copy of the
Order dt 22.7.98
31/7/98

Let a copy of this order be given to the learned
Counsels of both sides.

Learned Senior Standing Counsel Shri
Ashok Mohanty is present and is heard on behalf of the
Respondents.

J. J. 22.7.98
Vice-Chairman

J. J.
Memor (Judicial)